

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-225
IB-334/ND/2020

IN THE MATTER OF:

Supernova Tech Craft Engineering Overseas Ltd
Vs.
Valtrom Technologies Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 18.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Amrita Mishra
For the Respondent :

ORDER

Heard the submission made on behalf of the petitioner who submitted that respondent has prayed for grant of time for filing the reply in the matter but respondent is not present for virtual hearing today, therefore, registry is directed to serve notice to the respondent by email as well as through speed post for his participation in the virtual hearing and file reply in this matter. Let the matter be posted on **05.02.2021**.

Sd/-

**(K.K. VOHRA)
MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)**